

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

C.P No. 1262/2016
C. A No.

CORAM:


SH. R. VARADHARAJAN
Hon'ble Member (J)

Ms. Deepa Krishan
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF
THE NATIONAL COMPNAY LAW TRIBUNAL ON 17.04.2017**

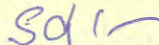
NAME OF THE COMPANY : M/S. Sudhir Power Projects Ltd. V/s Rites Ltd.

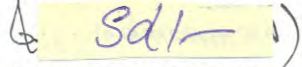
SECTION OF THE COMPNAYS ACT: 433(e),434

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
37.	Tiyush Kaushik (Adv for the applicant/petitioner)			

ORDER

An application has been filed by the petitioner relating to the order on 10.02.2017 seeking its review concerning the notification of IBC 2016 and the transfer of cases arising under Section 433(e) of the Companies Act,1956. Since this Tribunal does not have the power to review its own order and the order was passed in view of the consent of the petitioner the applicant expresses his intention to withdraw this application. In the circumstances, the learned counsel for the petitioner is allowed to withdraw the application and is further directed to comply with order dated 10.02.2017 of this Tribunal as originally passed.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)